

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A. No.

236

1991

T.A. No.

DATE OF DECISION 18.1.91

S. Mahashan Applicant (s)

Mr. M R Rajendran Nair Advocate for the Applicant (s)

Versus

The Telecom. District Engineer Respondent (s)
Alapuzha & others

Mr. N. N. Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. To be circulated to all Benches of the Tribunal? *No*

JUDGEMENT

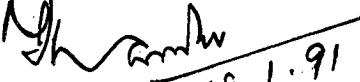
MR. N. DHARMADAN, JUDICIAL MEMBER

The applicant is a compassionate appointee. He is a member of the Scheduled Caste Community. After appointment as Telecom. Office Assistant as per Annexure A-1 order, he was sent for training. Though he has completed the training ^{the} he failed in test conducted by the respondents and hence the respondents directed him to join duty in a group 'D' post which he accepted. But he submitted Annexure-VII representation before the Chairman, Telecom. Commission, New Delhi highlighting his grievance and requesting that he may be given a further chance for sitting in the test so as to enable him to pass the test and join as Telecom Office Assistant in case he is successful.

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2. A copy of the application has been given to N. N. Sugunapalan, SCGSC who is also present before us. He has no objection in considering the representation submitted by the applicant before the Chairman Telecom. Commission, New Delhi and disposing it accordingly.

3. Hence having heard the learned counsel on both sides we are satisfied that the interest of justice will be served in this case if we dispose of the application itself at the admission stage ~~instead~~ by issuing a direction to the fourth respondent to consider ~~the~~ Annexure A-VII representation of the applicant and pass appropriate orders in accordance with law within a period of three months from the date of receipt of a copy of this order. The application is disposed of ^{with the above direction only} without any order as to costs.


(N. DHARMADAN) 18.1.91

JUDICIAL MEMBER


S. P. MUKERJI
(S. P. MUKERJI)
VICE CHAIRMAN

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